

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing



O.A./61/00369/2021

This the **02nd** day of **March**, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Mohd. Ayoub, Age 45 years, S/o Mohd. Azam, R/o Sangla, Tehsil Surankote, District Poonch. Pincode: 185121.

.....Applicant
(Advocate: Mr. M.R. Qureshi)

Versus

1. UT of J&K through Commissioner/Secretary to Government, Animal Husbandry Department, Civil Secretariat, Jammu. Pincode: 180001.
2. The Director, Animal Husbandry Department, UT of Jammu and Kashmir, Jammu. Pincode: 180001.
3. Chief Animal Husbandry Officer, Poonch. Pincode-185113.

.....Respondents

(Advocate:- Mr. Sudesh Magotra, D.A.G.)

O R D E R [O R A L]

Hon'ble Mr. Anand Mathur, Member (A):

At the outset, learned counsel for the applicant submits that the applicant would be satisfied if a direction is given to the respondents to review the suspension order of applicant and give him subsistence allowance within a stipulated period of time.

2. Looking to the arguments of learned counsel for the applicant, the O.A. is disposed of with a direction to the respondents to review the suspension order of applicant and give him subsistence allowance, in accordance with rules, by passing a reasoned and speaking order within a period of two months from the date of receipt of certified copy of this order. While deciding the case of applicant, this O.A. will be treated as representation.

3. It is made clear that we have not expressed any opinion on merits of the case while disposing of the present OA.

4. No order as to costs.

(ANAND MATHUR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

/M.M/